

**NATIONAL COMPANY LAW TRIBUNAL**  
**SPECIAL BENCH**  
**NEW DELHI**

C.P NO. 984/2016  
CA NO.

CORAM:

SH. R.VARADHARAJAN  
Hon'ble Member (J)


Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY

Virindra Buildcon Pvt. Ltd.  
V/s  
JTPL Township Pvt. Ltd.

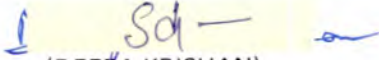
SECTION OF THE COMPANIES ACT: 433(e),433(f),434(1)(a)

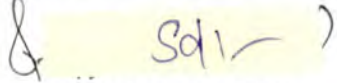
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
15	Debjani Das P.	Advocate	Petitioner	

**ORDER**

Learned Counsel for the Petitioner seeks to withdraw the Petition with liberty to file a new one on the same cause of action. Liberty is granted to withdraw the Petition and to file a fresh one after complying with mandatory provisions of the Insolvency and Bankruptcy Code, 2016 within the time limit specified.

Consequently, the petition is dismissed as withdrawn with liberty aforesaid.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)